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F. No. 12-89 / CESTAT/CPIO-ND/VPP/2017  
Customs Excise and Service Tax Appellate Tribunal  
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 25/10/17  
ID No. 12-89/17

To,

**Sh. R.K. Jain**  
**1512-B, Bhishm Pitamah Marg,**  
**Wazir Nagar, New Delhi-110003**

Subject: Information under Right to Information Act 2005.


Sir/Madam,

Please refer to your RTI application No. 10511/2017 Dt. 20/9/17 and our ID No. \_\_\_\_\_ the information received from DR (Customs) containing 313 Pages is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. X (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
(V.P. Pandey)  
Central Public Information Officer

*o/c*

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI-110066  
25 OCT 2017  
SIGN. (DISPATCH SECTION)

CUSTOMS, SERVICE TAX & ANTIDUMPING BRANCH

I.D.No.12-89/2017  
Dated : 24/10/2017

Subject :- R.T.I. application No..P-195/10511/2017 dated 20/09/2017 filed by Sh.  
R. K.Jain(CPIO ID NO. 12-89/2017 dated 21/09/2017).

The parawise information relating to subject RTI application is as under.

- 4(A) In this regard please find enclosed herewith photocopies of orders/Judgements/ Decrees/ notice received from Hon'ble High Court and Supreme Court ( Consisting of 309 pages) w.e.f 15/06/2017 to 29/09/2017 are enclosed. The copies of the High Court/Supreme Court orders/Judgements etc. upto 14/06/2017 has already been supplied to applicant under his RTI application No. P-195/10480/2017 dated 03/06/2017(CPIO ID No. 12-57/2017 ).
- 4(B) Please find enclosed herewith photocopies of diary Register of Supreme Court / high Court order from Sr. no. 102-170 consisting of 4 pages ..
- 4(C) During the period the information may be treated as nil.

CPIO is requested to transmit the same to the applicant.

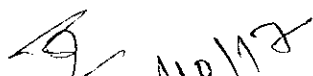
Total - 313 Pages

Head Clerk

To

CPIO,CESTAT,  
Delhi

  
Deputy Registrar  
Customs Branch

  
24/10/17

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F. No. 12-89 / CESTAT/CPIO-ND/VPP/2017  
Customs Excise and Service Tax Appellate Tribunal  
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 24/10/17

ID No. 12-89/2017

To,

**Sh. R.K. Jain**  
**1512-B, Bhishm Pitamah Marg,**  
**Wazir Nagar, New Delhi-110003**

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10511/17 Dt. 20/9/17 and our ID No. 12-89/17 the information received from AR (S.M.) containing 173 Pages is enclosed herewith for your reference please.

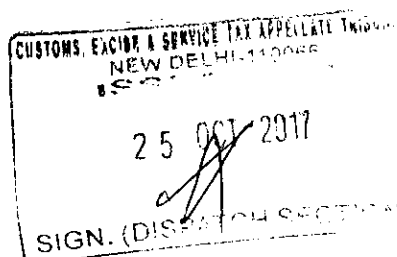
You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 346/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

  
(V.P. Pandey)

Central Public Information Officer



F.NO.32(33) MISC/RTI-SM/2017  
CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
West Block No.2, R.K.Puram, New Delhi.  
SM APPEAL BRANCH.

Date: 20/10/2017

**NOTE**

**Subject: Information sought under RTI Act 2005-  
RTI No. P-195/10511/17 dated  
20/09/2017 and reminder dated  
06/10/2017 filed by Sh. R.K. Jain. -reg.**

**Ref : CPIO ID NO.12-82/2017 dated  
21/09/2017**

Please refer to note dated 17/03/2017 of CPIO issued under I.D. No.12-82/17 on the captioned subject. In this context, it may please be noted that similar information sought by the applicant were furnished to him till 09/06/2017 vide reply to RTI ID No. 10480/17 dated 05/06/2017 (CPIO ID-12-57/17). The information para wise details pertains to period 05/07/2017 to 20/10/2017 is as under:-

- 4-(A-B). Photo copies of the correspondences with enclosures, orders, directions, judgments, decrees, and notices received from the Hon'ble High Court and the Hon'ble Supreme Court of India and copies of the relevant pages of concerned register's ( 166+7-173 pages in total) are hereby forwarded for onward transmission to the applicant after receipt of appropriate charges as envisaged under RTI Act, 2005.
- 4(C). Details of compliance of the said order including remand cases by Hon'ble Supreme Court of India and Hon'ble High Court, are available in the register. Copies of relevant pages of the register are enclosed.

The applicant may be informed accordingly.

  
Assistant Registrar  
Single Member Branch

Date: 20/10/2017

To

The Assistant Registrar/  
CPIO, New Delhi.

Enclose: As above ( total 173 page).

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F. No. 12-89 / CESTAT/CPIO-ND/VPP/2017  
Customs Excise and Service Tax Appellate Tribunal  
West Block No 2, R.K. Puram, New Delhi-110 066

Dated. 16/10/17

ID No. 12-89/2017

To,

Sh. R.K. Jain  
1512-B, Bhishm Pitamah Marg,  
Wazir Nagar, New Delhi-110003

Subject: Information under Right to Information Act 2005.

Sir/Madam,

Please refer to your RTI application No. 10511/17 Dt. 20/9/17 and our ID No. 12-89/17 the information received from AR (Excise) containing 127 pages is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 254/- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

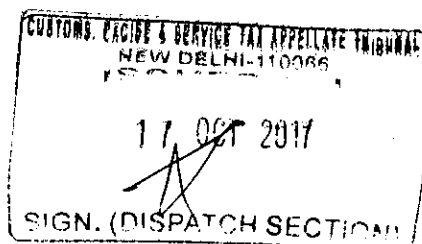
Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

VP  
(V.P. Pandey)

Central Public Information Officer

o/c.



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**Customs Excise and service Tax Appellate Tribunal**  
**West Block No. 2 R.K. Puram, New Delhi-110066**

**Excise Division Bench**

**Subject:** Reply of RTI No. P/195/10511/17, ID No.12-89/2017 dated 20.09.2017

Information sought by information seeker given as below for said RTI.

**Point-(A):**The copies of the Hon'ble High Court orders and Supreme Court orders for the period 01/06/2017 to 11/09/2017 is enclosed. (114+6=120) pages enclosed)

**Point-(b):**The copies of the Register, records for the period 11/05/2017 to 05/09/2017 is enclosed ( 7 pages enclosed).

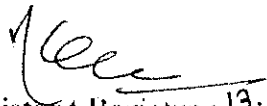
**Point-(c):** Register's copy may be seen please.

**TOTAL PAGES:** 127

DATE-

COPY To

C.P.I.O.

  
Assistant Registrar 13.10.17  
Excise Division Bench

  
13/10/17

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**F. No. 12-89 / CESTAT/CPIO-ND/VPP/2017**  
**Customs Excise and Service Tax Appellate Tribunal**  
**West Block No 2, R.K. Puram, New Delhi-110 066**

**Dated:-** 21/9/17

**ID No.** 12-89/17

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application No. 10511/17 dated 20/9/17 of Shri /Smt. R.K. Jain under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. 10511/17 dated. 20/9/17 CPIO ID No. 12-89/17 is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before 05/10/2017 directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Encl: As above.

  
(V.P. Pandey)  
Central Public Information Officer

Copy to:

- at 5.30pm*  
*21/9/17*
1. DR I/C customs
  2. AR Excise *21/9/17*
  3. AR S.M.
  4. Shri R. K. Jain,  
1512-B, Bhishma Pitamaha Marg,  
Wazir Nagar, New Delhi-110003
- OK*  
*21/9/17*  
*S.M.*

22 SEP 2017

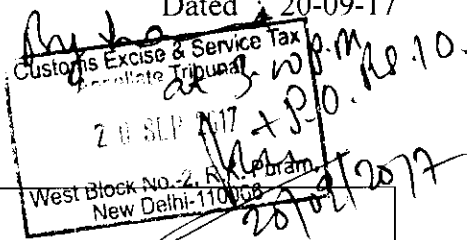
10-12-89/2017

**Application under Section 6 of the Right to Information Act, 2005**

Ref. No. :RTI/P-195/10511/17

Dated : 20-09-17

Shri V.P.Pandey, CPIO & Asst. Registrar  
Customs Excise & Service Tax Appellate Tribunal,  
West Block 2, R.K.Puram,  
New Delhi - 110066



1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) Please provide copies of the correspondences with enclosures, orders, directions, judgments, degrees, and notices received from the Hon'ble High Courts and the Hon'ble Supreme Court of India from 1-6-2017 till the date of the providing the information. (B) Please provide copies of the registers, records, computer data diarising the communications, notices, directions, judgments and degrees received from the Hon'ble High Courts and the Hon'ble Supreme Court of India from 1-6-2017 till the date of providing the information. (C) Please provide details about compliance of the said orders including remand cases by Hon'ble Supreme Court and High Courts. <b>Note:-Please provide pointwise information/response for each of above points.</b>
		<i>DR I/C CUSTOMS AR ELEM AR (S.M)</i>
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.	
6.	A Postal Order No. 32F 239816 for Rs. 10 towards payment of fee is enclosed herewith.	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided <b>within 30 days of the Application.</b>	

Signature of Applicant  
Telephone No. : 9810077977  
011-24651101, 24690707  
Fax No. 011-24635243

Place : New Delhi

Encl. : as above

Hira/---asn